BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 56 of 2024 (SZ)

In the matter of:

Arunkumar Sermakkani,

Krishnagiri District and Others ...Applicant(s)

Versus

Union of India,

MoEF & CC, New Delhi and Others ...Respondent(s)

INDEX

S. No.	Date	Description	Page No.
1.	08.04.2024	Reply report filed by the 4th Respondent – District Town and Country Planning, Krishnagiri	1 - 4
2.	28.03.2024	Notice for production of documents Form – I, File No. 863/2024	5
3.	06.12.2004	Commissioner of Thally panchayat Union Proceedings Na. Ka. No. 4508/04/A5	6 - 7
4.	06.12.2004	Rain water storage system layout	8
5.	08.09.2014	Communication between Deputy Director of Town and Country Planning, Dharmapuri Region and Commissioner, Thally Panchayat, Krihsnagiri District ROC. No. 669/2014/DR	9 – 11
6.	04.04.2024	Notice for the Removal of Unauthorised development carried out without planning permission Form – III, File No. 863/2024	12 – 13
7.	27.03.2024	Communication between DTCP, Koyambedu and DTCP, Krishnagiri District Na.Ka.No.6453/2024/TCP7	14
8.	-	Site plan of M/S/ Meenakshi Udyog (India) Pvt., Ltd.,	15

(**Note:** The page numbers are at the top center of every page)

Through
Dr. D. Shanmuganathan
Standing Counsel for Tamil Nadu
National Green Tribunal
Southern Zone, Chennai
Date: 09.04.2024

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No.56 of 2024 (SZ)

In the matter of:

Arunkumar Sermakkani,
Krishnagiri District and Ors ...Petitioners

And

Union Of India,
Rep. by its Secretary,
MOEF & CC,
New Delhi and Ors. ...Respondent(s)

Report filed on behalf of the 4th Respondent

I, K. Shanmugam, aged 58, S/o Late B. Kirubakaran currently discharging my duties as Deputy Director, District Town and Country planning Office, Krishnagiri District, Hosur files the Report as follows:

1. The Applicant filed an application numbered O.A No. 56 of 2024(SZ) before this Hon'ble National Green Tribunal, Southern Zone, first listed on 20.02.2024 praying to close the steel rolling unit run by the 5th Respondent as it is being run without prior environmental clearance under Category 3 (a) of EIA Notification, 2006, and also stated that such is functioning close to a Residential area.

2. It's humbly submitted that on pursuance of the proceedings and based on the allegations made in the Application a site visit was conducted on 27.03.2024 by the Deputy Director of Town and Country Planning, Krishnagiri District.

3. **Location of Industrial building:**

   The said Industrial building of the 5th Respondent was constructed with Ground floor + 1 floor with a buildup area of 17119.22 Sqm in SF No. 287/2C, 291/1, 2A, 2B, 3A, 3B, 4A, 4B, 292/4A, 4B, 5A and 5B at Kalukondapalli village and panchayat, Thally panchayat union, Denkanikottai taluk, Krishnagiri District.

4. **Land use of site:**
The above site was in a non-planning area as per Tamil Nadu Town and Country Planning Act, 1971 till 18.11.2022. There after the above site was added with the Hosur New Town Development Area (Planning area). Hosur New Town Development Plan was consented by the Government of Tamil Nadu, vide G. O. Ms No. 205, Housing and Urban development department Dt.18.11.2022.

At present the land use of the above site is in General Industrial use zone as per Hosur New Town Development Plan, vide G. O. Ms No. 205, Housing and Urban development department Dt.18.11.2022.

5. **Site inspection report**

The above site was inspected by Deputy Director of Town and Country Planning, Krishnagiri District on 27.03.2024. Found that the Ground floor + 1 floor buildings were constructed and operating as steel rolling industry. 18.0m wide HT tower line is passing through the site.

a. During the site inspection, the applicant has not provided the approval details of the running industry.
b. The above site has access road of 10.0m wide panchayat tar road.

6. **Site boundary details:**
North: Existing panchayat tar road there after new Industry building under construction
East: Vacant land and Existing panchayat tar road
South: Vacant land
West: Scrap yard and Labor shed

Area statement of Industrial building		
Sl No.	**Building name**	**Area in Sq. m**
1.	Rolling mill GF GI Sheet shed	2950.75
2.	Panel room & Transformer yard GF GI Sheet shed	453.15
3.	Store room-1 GF RCC Building	132.09
4.	Rest room-1 FF RCC Building	125.72
5.	Compressor room GF A/C Sheet shed	44.16
6.	Office room GF RCC building	171.75
7.	Rest room-2 FF RCC building	145.61
8.	Cooling Bed GF GI Sheet shed	1487.70
9.	Thermax shed GF GI Sheet shed	326.34
10.	Caster shed GF GI Sheet shed	641.99
11.	New Scrap storage shed – Proposed GF GI Sheet shed	834.20
12.	Furnace shed GF A/C Sheet shed	4341.60
13.	Store room-II GF A/C Sheet shed	98.00
14.	Maintenance store room GF GI Sheet shed	42.43
15.	Capacitor room GF GI sheet shed	50.00
16.	Substation (OTS)	205.92
17.	CCM Water complex GF RCC building	288.20
18.	Coal shed-I GF A/C sheet shed	209.00
19.	Coal shed-II GF GI sheet shed	283.90
20.	LAB GF RCC building	84.71
21.	LAB FF RCC building	84.71
22.	Staff canteen GF GI sheet shed	76.86
23.	Security room GF RCC building	19.65

24.	Security room-II GF RCC building	9.00
25.	SLAG Machine GF GI sheet shed	400.00
26.	TMT Storage shed GF GI sheet shed	1879.52
27.	Random storage shed GF GI sheet shed	734.40
28.	Induction furnace GF A/C sheet shed	515.10
29.	Induction Furnace GF RCC building	190.96
30.	Store room-III GF A/C sheet shed	132.30
31.	Store room-IV GF A/C sheet shed	132.30
32.	Mini store GF GI sheet shed	27.20
	Total	**17119.22**

7. **Notice -1**

It is humbly submitted that Notice was issued to M/s. Meenakshi udyog (India) Pvt Ltd to produce the approval detail of above said industrial building before the Deputy Director of Town and Country Planning, Krishnagiri District, vide Roc no.863/2024KD on 28.03.2024.

8. **Approval detail received from the M/s. Meenakshi udyog (India) Pvt Ltd**

The approval details were received from M/s. Meenakshi udyog (India) Pvt Ltd on 01.04.2024. and included the following:

- The Proceedings no. 4508/04/A5, Commissioner of Thally panchayat union Dt.06.12.2004. Photocopy.
- Deputy Director of Town and Country Planning, Vellore Dharmapuri Region, Approved the drawing numbered as 33(எ)/2004 (Rain water storage system). Photo copy
- Deputy Director(i/c) of Town and Country Planning, Dharmapuri Region, Roc no. 669/2014/DR, Dt. 08.09.2024. Photocopy.
- Deputy Director(i/c) of Town and Country Planning, Dharmapuri Region, Approved the drawing numbered as 34/2004. Photo copy.
- Approved drawings and detail were not fully furnished by the M/s. Meenakshi udyog (India) Pvt Ltd

9. **Notice II issued to M/s. Meenakshi udyog (India) Pvt Ltd**

It is found that only 3000.00Sqm buildup area for M/s. Meenakshi udyog (India) Pvt Ltd was approved by Commisioner of Thally panchayat union vide Proceedings no. 4508/04/A5, dt. 06.12.2004.

Further 505.34Sqm buildup area for M/s. Meenakshi udyog (India) Pvt Ltd was approved and forwarded to Block Development Officer of Thally by Deputy Director of Town and Country Planning, Dharmapuri Region vide Roc no. 669/2014/DR, dt. 08.09.2014.

It was found that, totally 3505.34Sqm of buildup area was only approved for constrcution of M/s. Meenakshi udyog (India) Pvt Ltd. Buildup area of Industry

building is varying with approval detail and present site condition. So, Notice II – Form III- Notice for removal of unauthorised developement carried out without planning permission was issued to M/s. Meenakshi udyog (India) Pvt Ltd by the Deputy Director of Town and Country Planning, Krishnagiri District, vide Roc no. 863/2024KD on 04.04.2024.

10. I respectfully submit the Hon'ble National Green Tribunal may be pleased to accept this reply and may consider to close the Suo Motu application as not pertinent and not maintainable under Environment (Protection) Act 1986 and thus render justice.

Deputy Director,
District Town and Country Planning Office,
Krishnagiri District, Hosur.

Verification

I, K. Shanmugam, aged 58, S/o Late B. Kirubakaran currently discharging my duties as Deputy Director, District Town and Country planning Office, Krishnagiri District, Hosur do hereby verify that the contents of the report are true to the best of my knowledge and based on the information and reports available with me, I have not suppressed any material facts.

Deputy Director,
District Town and Country Planning Office,
Krishnagiri District, Hosur.

Registered Post with Acknowledgement

APPENDIX

Form I

[See rule 3]

NOTICE FOR PRODUCTION OF DOCUMENTS

File No.863/2024 KD

Date:28.03.2024

On the basis of information which has come to notice that the development at S.F.No.287/2C, 291/1, 2A, 2B, 3A, 3B, 4A, 4B, 292/4A, 4B, 5A & 5B at Kalukondapalli village, Thally Panchayat Union, Denkanikottai taluk, Krishnagiri District has been made, without obtaining due planning permission.

Site was inspected on 27.03.2024, during the site inspection, applicant has not provided the approval details.

You are hereby requested to produce the following documents within 07 days from the date of receipt of this notice, failing which necessary action will be initiated under section 56 or 57 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972), based on the records / documents available at our end.

1. Approval order
2. Approved drawings

o/c

Deputy Director,
District Town and Country Planning,
Krishnagiri District, Hosur.

28/3/24

To

M/s. Meenakshi Udyog India Pvt Ltd,
Kalukondapalli village,
Thally Panchayat Union,
Krishnagiri District -635114. meenakshiudyogindia@gmail.com

அனுப்பப்பட்டது
(இணைப்புகளுடன்)
01-04-2024
01/4/24
அனுப்புகை எழுத்தர்

Copy to

1) Block Development Officer,
Thally Panchayat Union, (RPAD) bdothly.tnkgi@nic.in
Krishnagiri District.

2) Panchayat President,
Kalukondapalli Panchayat (RPAD) kalugondapalli.tn@gov.in
Krishnagiri District.

<u>தளி ஊராட்சி ஒன்றிய ஆணையாளர் அவர்களின் செயல்முறைகள்</u>

முன்னிலை: திரு.த.நடராஜன்

<u>ந.க.எண்.4508/04/அ5</u> <u>நாள்:6.12.2004</u>

பொருள்: தளி ஊராட்சி ஒன்றியம்-கலுகொண்டபள்ளி ஊராட்சி-கப்பக்கல் கிராமம்-சர்வே எண்.291 மற்றும் 292-ல் அமைந்துள்ள திருவாளர். மீனாட்சி உத்யோக் இந்தியா லிமிடெட் நிறுவனத்தின் நிலவரை படங்களுக்கு ஒப்புதல் மற்றும் உரிமம் வழங்குதல்-தொடர்பாக

பார்வை: 1.திருவாளர்.மீனாட்சி உத்யோக்(இந்தியா)பிரைவேட் லிமிடெட் விண்ணப்பம் நாள்:1.11.2004.
2.துணை இயக்குநர்.நகர் ஊர் அமைப்பு.வேலூர்.அவர்களின் ந.க.எண்.2144/04/விடி3 நாள்:21.10.2004
3.பொதுமேலாளர், மாவட்ட தொழிற்சாலைகள் மையம்.தர்மபுரி அவர்களின் ந.க.எண்.6012/அ2/2004 நாள்:28.10.04.
4.ஒன்றிய குழுத்தலைவர்.தளி அனுமதி நாள்:30.11.2004.

உத்திரவு

தளி ஊராட்சி ஒன்றியம், கலுகொண்டபள்ளி ஊராட்சி கப்பக்கல் கிராமம் சர்வேஎண்.<u>29/ச292</u> அமையஉள்ள திருவாளர்.மீனாட்சி உத்யோக் (இந்தியா)பிரைவேட் லிமிடெட் 3000 ச.மீ அளவில் 6515 பரி திறன் கொண்ட மின்மோட்டார்கள் கொண்டு இரும்புகம்பி தொழிற்சாலை நிறுவ பிற துறை தொழில்நுட்ப அலுவலர்கள் வழங்கிய தடையில்லா சான்றுகளுடன் தொகுப்பு வரைபடங்களை உள்ளாட்சியின் ஒப்புதலுக்கு இவ்வலுவலகத்தில் பெறப்பட்டது.

இவற்றினை பரிசீலனை செய்தும் ஸ்தல பார்வை மேற்கொண்டும் வரைப்பட அளவு ஒப்பிட்டு பார்த்தும் வித்தியாசங்கள் இல்லாத நிலையில் ஒப்புதல் வழங்கபட்டுள்ளது.

தளி ஊராட்சி ஒன்றியம், கலுகொண்டபள்ளி ஊராட்சி ,கப்பக்கல் கிராமம் சர்வேஎண்.29.:.2292 அமையஉள்ள திருவாளர்.மீனாட்சி உத்யோக் (இந்தியா)லிமிடெட் நிறுவனம் 3000 ச.மீ அளவில் 6515 பரி திறன் கொண்ட மின்மோட்டார்கள் கொண்டு இரும்புகம்பி தொழிற்சாலை இயக்கவும் வரைப்படத்தில் காட்டப்பட்டுள்ள 3000 ச.மீ அளவில் கட்டடிடங்கள் கட்டிக்கொள்ள ஒப்புதல் அளித்து கீழ்கண்ட நிபந்தனைகளுக்குட்பட்டு இதன்வழி அனுமதித்து உத்திரவிடப்படுகிறது.

<u>நிபந்தனைகள்</u>

1. அங்கீகரித்து வழங்கப்பட்ட வரைபடத்தில் குறிப்பிட்டுள்ள இடத்தில் குறிப்பிட்ட அளவில் மட்டுமே தொழிற்சாலை அமைக்கப்படவேண்டும்
2. தொழிற்சாலைகள் தீயணைப்பு மணல் நிரப்பப்பட்ட வாலிகள் நீர் இறைக்கும் கருவிகள் வைத்து பராமரிக்கப்படவேண்டும்.
3. பொது இடத்தில் பொதுமக்களை பாதுக்காவணலம் கழிப்பறைகள் அமைத்தல்வேண்டும்.
4. புகை போக்கிகள் பராமரிக்கப்படவேண்டும்.
5. தடையில்லா சான்றுகள் வழங்கிய பிறதுறைகளின் சட்டவிதிகளுக்குட்பட்டு செயல்படவேண்டும்.
6. வரைபட ஒப்புதல் 1994-ம் ஆண்டு தமிழ்நாடு ஊராட்சி சட்டதிட்டங்களுக்குட்பட்டு செயல்படவேண்டும்.

7. தேவையான குடிநீர் வசதிகள் செய்யப்படவேண்டும்.
8. சுற்றுச்சூழல் பாதிக்காவண்ணம் அனைத்து நடவடிக்கைகளும் மேற்கொள்வதுடன் நடைமுறைகளையும் தவறாது பின்பற்றவேண்டும்.
9. வரைபட ஒப்புதலை பார்வை அலுவலர்கள் பார்வையிடும் அளவில் கண்ணாடி சட்டமிட்டு தொழிற்சாலை பகுதியில் வைக்கப்படவேண்டும்.
10. தேவையான இடங்களில் மழைநீர் கட்டமைப்புகள் அமைக்கப்படவேண்டும். உரிமம் பெறுவதற்கு முன்பு மழைநீர் கட்டமைப்புகள் அமைக்கப்படவேண்டும்.
11. நிறுவன வரைபடம் அங்கீகாரம் அனுமதிக்கப்பட்டு ஓராண்டு மட்டுமே செல்லத்தக்கதாகும். மேலும் காலநீட்டிப்பு தேவைபடின் உரிய விண்ணப்பம் அளித்து காலநீட்டிப்பு பெறவேண்டும்.
12. தொழிற்சாலைகளின் இயந்திரங்கள் நிறுவிய பின்னர் தொழிற்சாலை இயக்கத்திற்கு முன் அங்கீகரிக்கப்பட்ட வரைபடங்களுடன் மீள உரிமம் பெறப்பட்ட பின்னரே தொழிற்சாலை இயக்கப்படவேண்டும். விதிமுறைகளை மீறப்படுவது அறியப்படின் அனுமதிகள் எவ்வித முகாந்திரமின்றி ரத்து செய்ய ஆணையாளருக்கு அதிகாரம் உண்டு.
13. அரசு விதிக்கப்பட்டுள்ள நிபந்தனைகளுக்குட்பட்டு தொழிற்சாலையினை இயக்கப்படவேண்டும்
14. கட்டிட வரைபடம் அனுமதி காலம் முடிவடைவதற்கு 30 நாட்களுக்கு முன்னதாக கட்டிட வரைபட அனுமதியை புதுப்பித்துக்கொள்ளவேண்டும்.
15. எக்காரணத்தை கொண்டும் மேற்படி நிபந்தனைகளை உதாசீனம் செய்தாலும் ,மீறினாலும் தமிழ்நாடு ஊராட்சிகள் சட்டம் 1994 -ன்படி நடவடிக்கை மேற்கொள்ளபடும்.
16.. துணை இயக்குநர் (ந.ஊ) வேலூர் அவர்களின் நிபந்தனையில் தெரிவித்துள்ளவாறு கட்டிடம் கட்டப்படவேண்டும்.

ஆணையாளர்,
ஊராட்சி ஒன்றியம், தளி.
6.12.2004

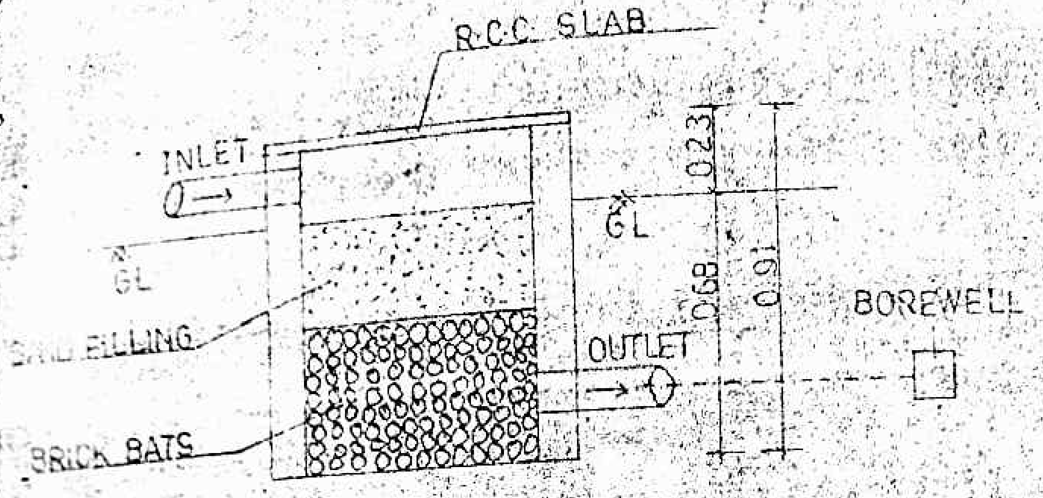
6/12/07 6/12

பெறுதல்

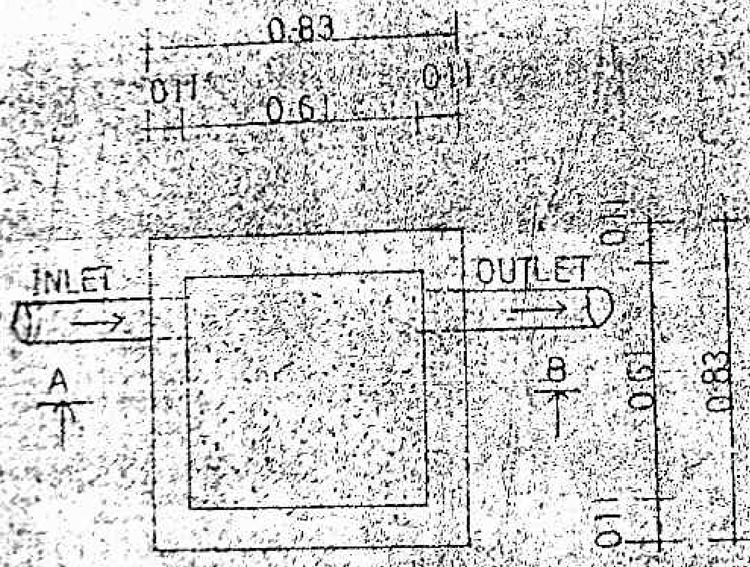
திருவாளர்.மீனாட்சி உத்யோக்(இந்தியா)லிமிடெட்,
கப்பக்கல் கிராமம்
கலுகொண்டபள்ளி அஞ்சல்
தேன்கனிகோட்டை வட்டம்

நகல் பொது மேளாலர் மாவட்ட தொழிற்சாலைகள் மையம் தருமபுரி அவர்களுக்கு தகவலுக்காக பணிந்து அனுப்பப்படுகிறது.

RAIN WATER STORAGE SYSTEM



SECTION - AB



FILTER BED PLAN

SCALE 1:20

33(எ)/20
21-10-04
2144/04 ... 3

Approved in this office
Roc No 4508/04/A5 DT ~~6-12-2004~~
subject the conditions
mentioned there in valid
From 6-12-2004 to 5-12-2005

வேலூர்
வேலூர்-632
21/10/04

COMMISSIONER
PANCHAYAT UNION
THALLY

6/12/2004

அனுப்புநர்

திரு.இரா.வாழவந்தான், பி.இ.,
நகர் ஊரமைப்பு துணை இயக்குநர்(பொ),
தருமபுரி மண்டலம்,
83, பிடமனேரி ரோடு,
அப்பாவு நகர்,
தருமபுரி - 636 701.
மின்னஞ்சல் முகவரி - dpirdd@gmail.com.
தொலைபேசி எண். 04342-260399

பெறுநர்

ஆணையாளர்,
தனி ஊராட்சி ஒன்றியம்,
கிருஷ்ணகிரி மாவட்டம்.

ந.க.எண்.669/2014/தம, நாள்.08.09.2014.

பொருள். நிறுவனம் - நகர் ஊரமைப்பு துணை இயக்குநர் அலுவலகம் - தருமபுரி மண்டலம் - கிருஷ்ணகிரி மாவட்டம் - தனி ஊராட்சி ஒன்றியம் - கலுகொண்டப்பள்ளி கிராமம் - ச.எண்கள்.291/3B, 291/4A & 295/5B -ல் அமையவுள்ள தி/ள்.மீனாட்சி உதயக் நிறுவன கட்டிடத்திற்கு அனுமதி வழங்குதல் - குறித்து.

பார்வை.
1) ஆணையாளர், தனி ஊராட்சி ஒன்றியம் அவர்கள் கடிதம் ந.க.எண்.303/2014/அ5, நாள்.19.06.2014.
2) இவ்வலுவலக கடிதம் இதே எண் நாள்.31.07.2014.
3) மனுதாரர் கூடுதல் விவரம் சமர்ப்பித்த நாள்.20.08.14.
4) இவ்வலுவலக கடிதம் இதே எண் நாள்.02.09.2014. (நன்னிலை வரி, உள்கட்டமைப்பு மற்றும் அடிப்படை வசதி கட்டணம் கோரப்பட்டது)
5) மனுதாரர் நன்னிலை வரி, உள்கட்டமைப்பு மற்றும் அடிப்படை வசதி கட்டணம் செலுத்தி பெறப்பட்ட நாள்.03.09.14.
7) அரசாணை எண். 754 ஊரக வளர்ச்சி மற்றும் உள்ளாட்சி துறை நாள் 7.5.1979.
8) அரசாணை எண்.86 வீட்டு வசதி மற்றும் நகர்புற வளர்ச்சி துறை நாள் 28.3.2012.

(1st Para) கிருஷ்ணகிரி மாவட்டம், தேன்கனிக்கோட்டை வட்டம், தனி ஊராட்சி ஒன்றியம், கலுகொண்டப்பள்ளி கிராமம், ச.எண்கள்.291/3B, 291/4A & 295/5B -ல் 13200ச.மீ. பரப்பளவு மனைக்கு "A to D" என எல்லையிட்டு மனை வரைபடத்திற்கு ம.வ./ந.ஊ.து.இ(த.ம)எண்.60/2014 என எண்ணிட்டு மனை ஒப்புதலும், அம்மனையில் 16708 H.P திறன் கொண்ட உத்தேச தி/ள்.மீனாட்சி உதயக் நிறுவன கட்டிட வரைபடங்களுக்கு ஊராட்சி சட்டப் பிரிவு 112-ன் கீழ் உரிமங்களையும் அனுமதிகளையும் வழங்குவதை தடுப்பதற்கான அல்லது முறைப்படுத்துவதற்கான விதி 8(1)-ன் கீழ்படியும் தொழிற்சாலைகளுக்கான சட்டப்பிரிவு 3(1)-ன் கீழ்படியும் மற்றும் அரசாணை எண்.754 ஊரக வளர்ச்சி மற்றும் உள்ளாட்சித் துறை நாள்.07.05.1979-ன் படியும் தொ.வ./ந.ஊ.து.இ(த.ம)எண்.34/2014 என எண்ணிட்டு தொழிற்சாலைக்கு தொழில் நுட்ப அனுமதி வழங்கப்படுகிறது.

(2nd Para) மேலும் கிருஷ்ணகிரி மாவட்டம், தேன்கனிக்கோட்டை வட்டம், தனி ஊராட்சி ஒன்றியம், கலுகொண்டப்பள்ளி கிராமம், ச.எண்கள்.291/3B, 291/4A & 295/5B-க்கான நிலமானது இவ்வலுவலகத்தால் வகைப்படுத்தப்படாத (Unclassified Area) பகுதியில் அமைகிறது என்ற விபரம் தெரிவித்துக் கொள்ளப்படுகிறது.

(3rd Para) பார்வை (7)ல் சுட்டிய அரசாணையின் படி இவ்வுத்தேசத்திற்கு உள்கட்டமைப்பு மற்றும் அடிப்படை வசதிகள் கட்டணம் முழுத் தொகையும் பெறப்பட்டுள்ளது.

....2

-2-

பொது நிபந்தனைகள்:

1) அரசாணை எண்.255 ஊரக வளர்ச்சி (சி.2) நாள் 18.6.1997.ல் ஊராட்சி கட்டிட விதிகளின்படி நிறுவனக் கட்டிடம் கட்டப்பட வேண்டும்.
2) ஒப்புதலளிக்கப்பட்ட நிறுவன வரைபடத்தில் உள்ளவாறு கட்டுமானங்கள்/ இயந்திரங்கள் அமைப்பு மற்றும் திறன் ஆகியவை இருத்தல் வேண்டும். எனினும் இவற்றில் ஏதேனும் மாறுதல் செய்ய உத்தேசிக்கப்படுமாயின் இத்துறையின் முன் ஒப்புதல் பெறப்பட வேண்டும்.
3) தீ தடுப்பு மற்றும் மீட்புத் துறையின் விதிமுறைகளுக்கேற்ப தீ தடுப்பு சாதனங்கள் பொருத்தப்பட்டு எப்போதும் தயார் நிலையில் இருத்தல் வேண்டும்.
4) அரசு ஆணை எண்.138 நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை நாள் 11.10.2002.ன்படி மழைநீர் சேகரிப்பு அமைப்பு செய்யப்பட வேண்டும்.
5) சொத்துரிமை குறித்து மனுதாரரால் கொடுக்கப்பட்ட ஆவணங்களின் அடிப்படையில் இந்நிறுவனத்திற்கு தொழில் நுட்ப அனுமதி வழங்கப்படுகிறது. மேற்படி சொத்துரிமை பிற்காலத்தில் ஏதேனும் சர்ச்சை ஏற்பட்டாலோ அல்லது தவறு என கண்டறியப்பட்டாலோ இத்தொழில் நுட்ப அனுமதி எவ்வித முன் அறிவிப்புமின்றி ரத்து செய்யப்படும் என தெரிவிக்கப்படுகிறது.

சிறப்பு நிபந்தனை:

"நகர் ஊரமைப்புத் துறை சட்டப்பூர்வமாக தொழில்நுட்ப அனுமதி/ திட்டஅனுமதி அளிப்பதன்மூலம் விண்ணப்பதாரரின் பேரில் உள்ள நில உரிமையை உறுதிபடுத்தவில்லை. தொழில் நுட்ப அனுமதி/திட்ட அனுமதி அளிப்பதற்கு முன்பு விண்ணப்பதாரரின் விண்ணப்பத்துடன் சமர்ப்பித்த ஆவணங்களில்(கிரையப்பத்திரம், குத்தகை பத்திரம், பட்டா, தானப்பத்திரம், பொது அதிகார பத்திரம் மேலும் பல) விண்ணப்பதாரர் வளர்ச்சி செய்ய உரிமையுள்ளதா என்று மட்டுமே சரிபார்க்கப்படுகிறது. அதன்மூலம் முதற்கட்டமாக விண்ணப்பதாரருக்கு வளர்ச்சி செய்ய உரிமை உள்ளதா என்று பார்க்கப்படுகிறது.

சொத்தினை வாங்க விரும்பும் எந்த நபரும், விண்ணப்பதாரருக்கு சொத்தின்மீது உள்ள உரிமையை தனியாக உறுதிப்படுத்திக் கொள்ள வேண்டும். மேலும் அதன் மேல் வேறு யாரேனும் தனி நபர் உரிமை கோரினால் அவர்கள் அதனை பொருத்தமான தகுதியுள்ள நீதிமன்றத்தின் முன் தீர்த்துக் கொள்ளலாம். இதனை முடிவு செய்ய நகர் ஊரமைப்புத் துறை பொருத்தமான அமைப்பு அல்ல."

மேற்படி, ஒப்புதல் அளிக்கப்பட்ட வரைபடங்கள் பெற்றுக் கொண்டதற்கான ஒப்புகைச்சான்று அனுப்பி வைக்குமாறு ஆணையாளர், தனி ஊராட்சி ஒன்றியம் அவர்களை கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு;
வரைபடங்கள் - 2 தொகுப்புகள் மட்டும்.

நகர் ஊரமைப்பு துணை இயக்குநர்(பொ),
தருமபுரி மண்டலம், தருமபுரி.

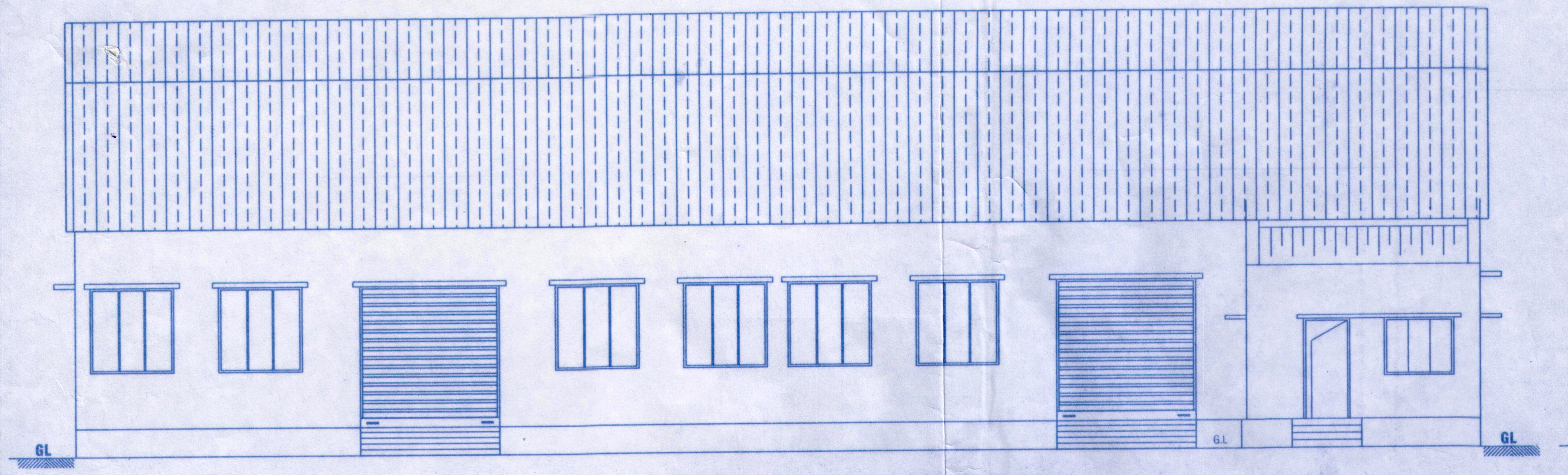
8/9/14

8/9/2014

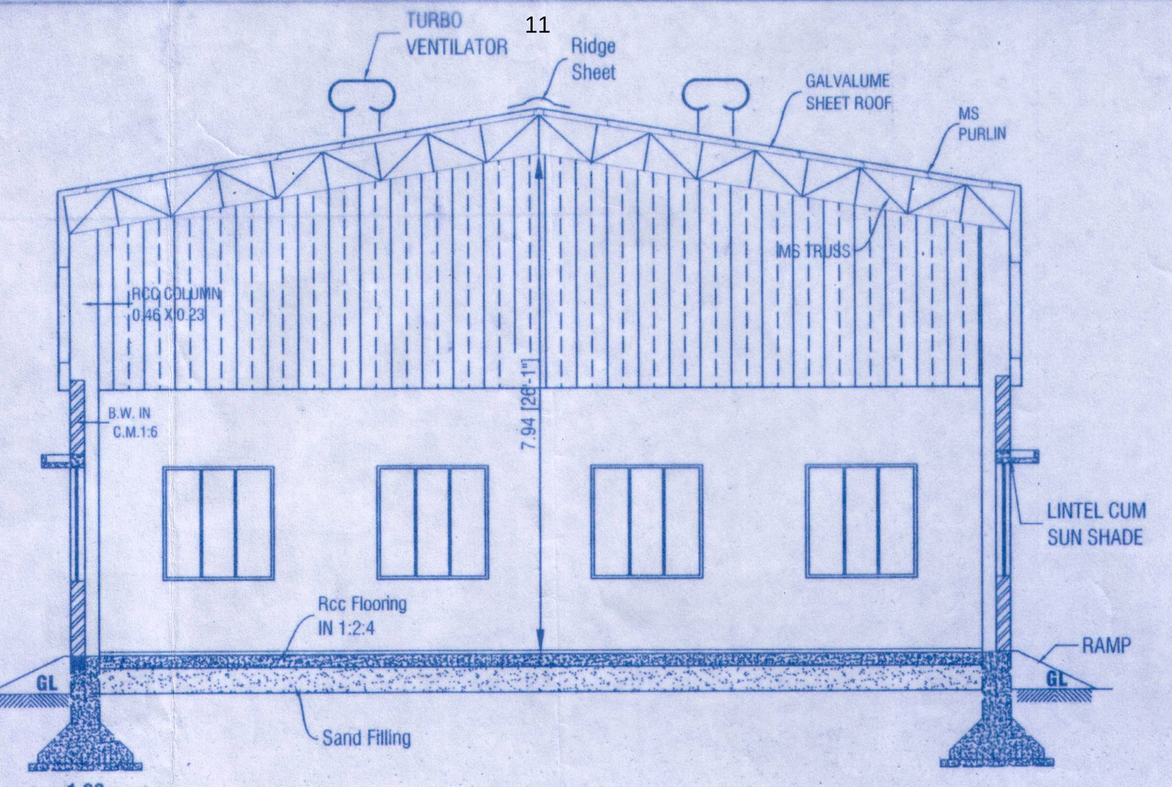
நகல்:
திரு. ஷைலேக் அகர்வால், இயக்குநர்,
தி/ள். மீனாட்சி உதயக் நிறுவனம்,
கப்பக்கல் ரோடு, கலுகொண்டப்பள்ளி கிராமம்
தேன்கனிக்கோட்டை வட்டம்,
கிருஷ்ணகிரி மாவட்டம்.

PLAN SHOWING THE PROPOSED FACTORY BUILDINGS FOR "M/S.MEENAKSHI UDYOG (INDIA)PVT.LTD.UNIT-2 " IN S.F.NO:291/3B, 291/4A, & 292/5B OF KALUKONDAPALLI VILLAGE & PANCHAYAT, DENKANIKOTTAI TALUK, KRISHNAGIRI DISTRICT. SCALE - 1:100

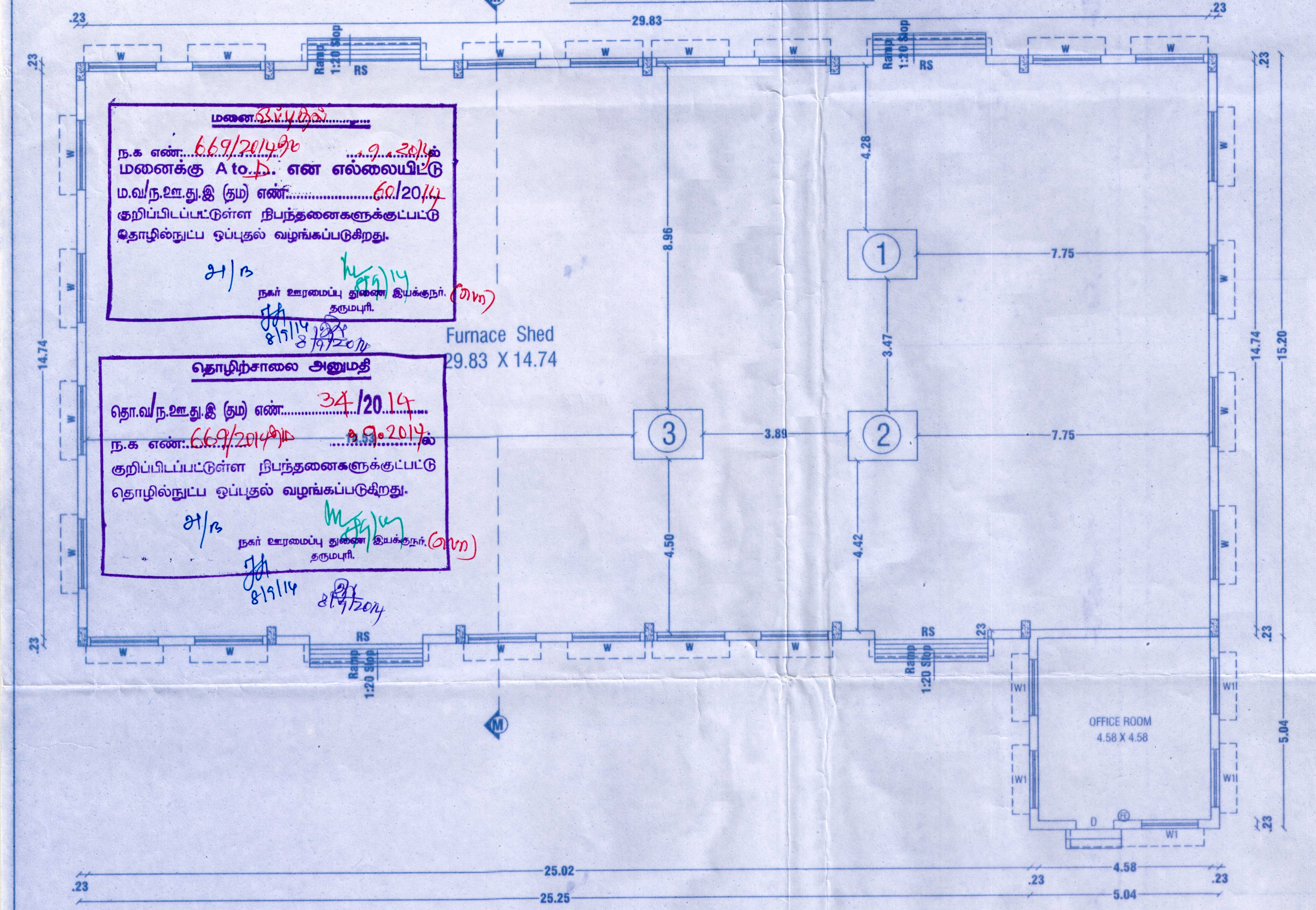
5/9/14



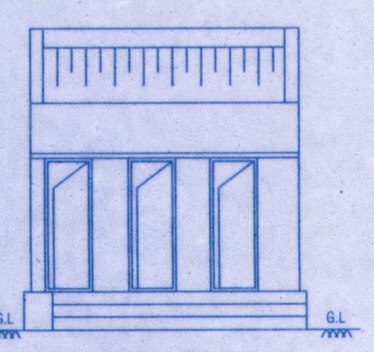
ELEVATION FOR FURNACE SHED



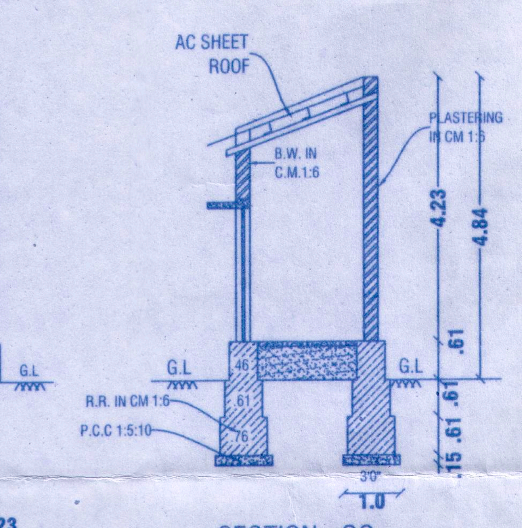
SECTION -MM



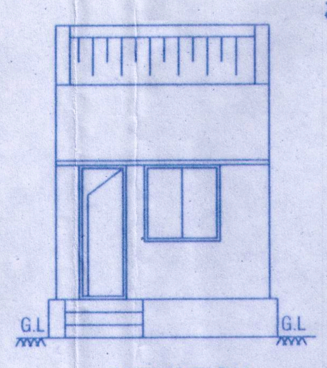
FURNACE SHED AND OFFICE PLAN



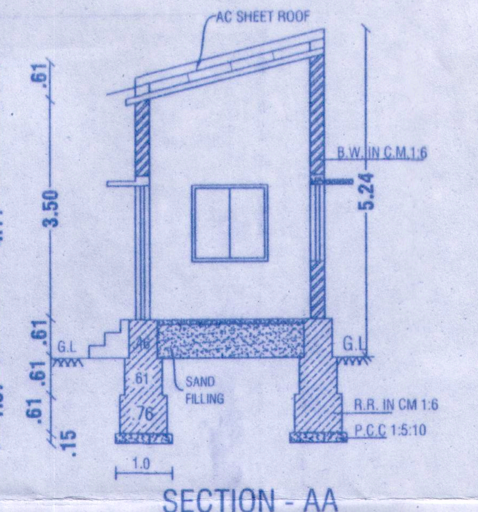
ELEVATION



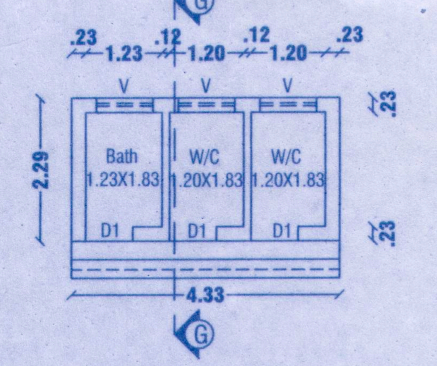
SECTION - GG



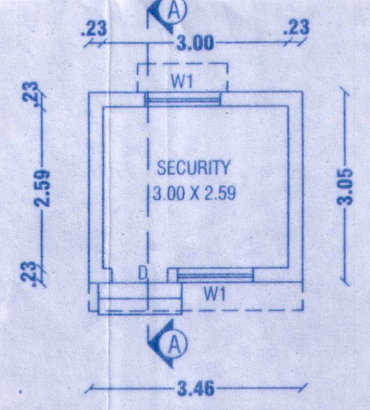
ELEVATION (Security Room)



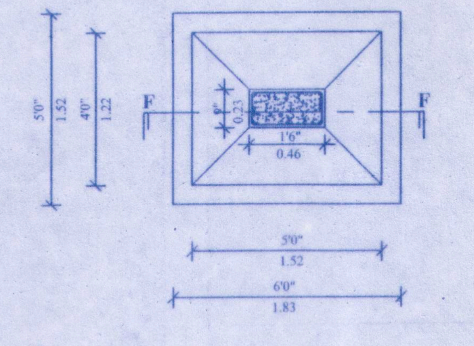
SECTION - AA (Security Room)



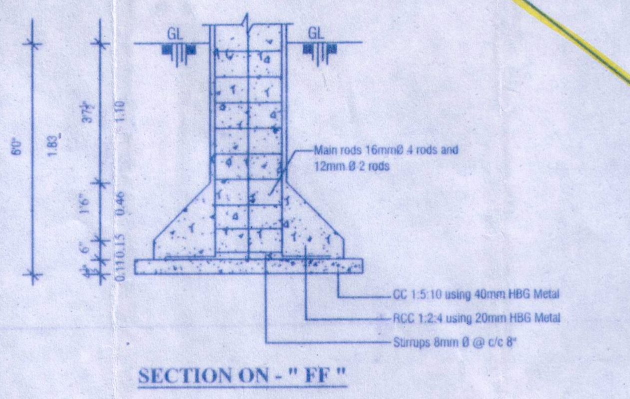
TOILET PLAN



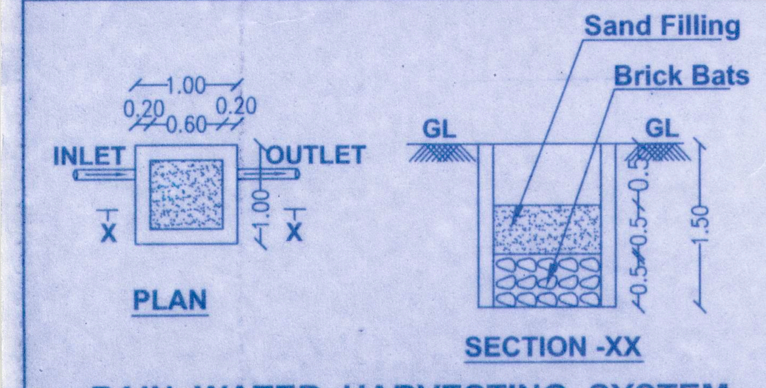
SECURITY ROOM PLAN



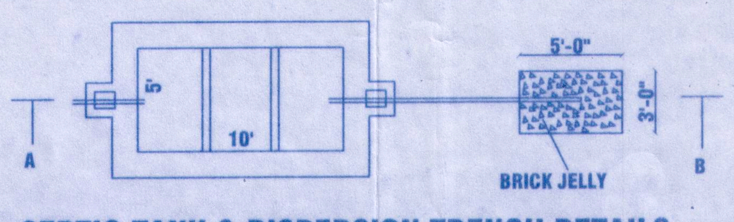
PLAN



SECTION ON - " FF "

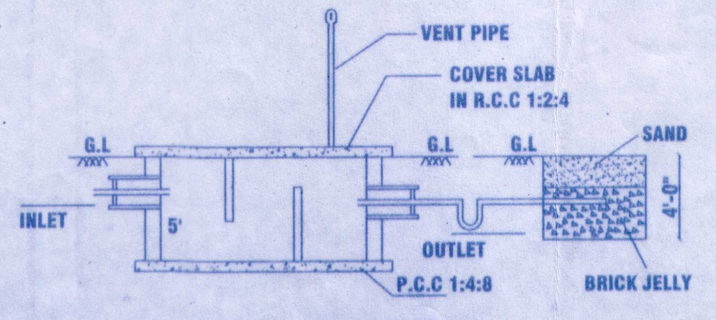


RAIN WATER HARVESTING SYSTEM

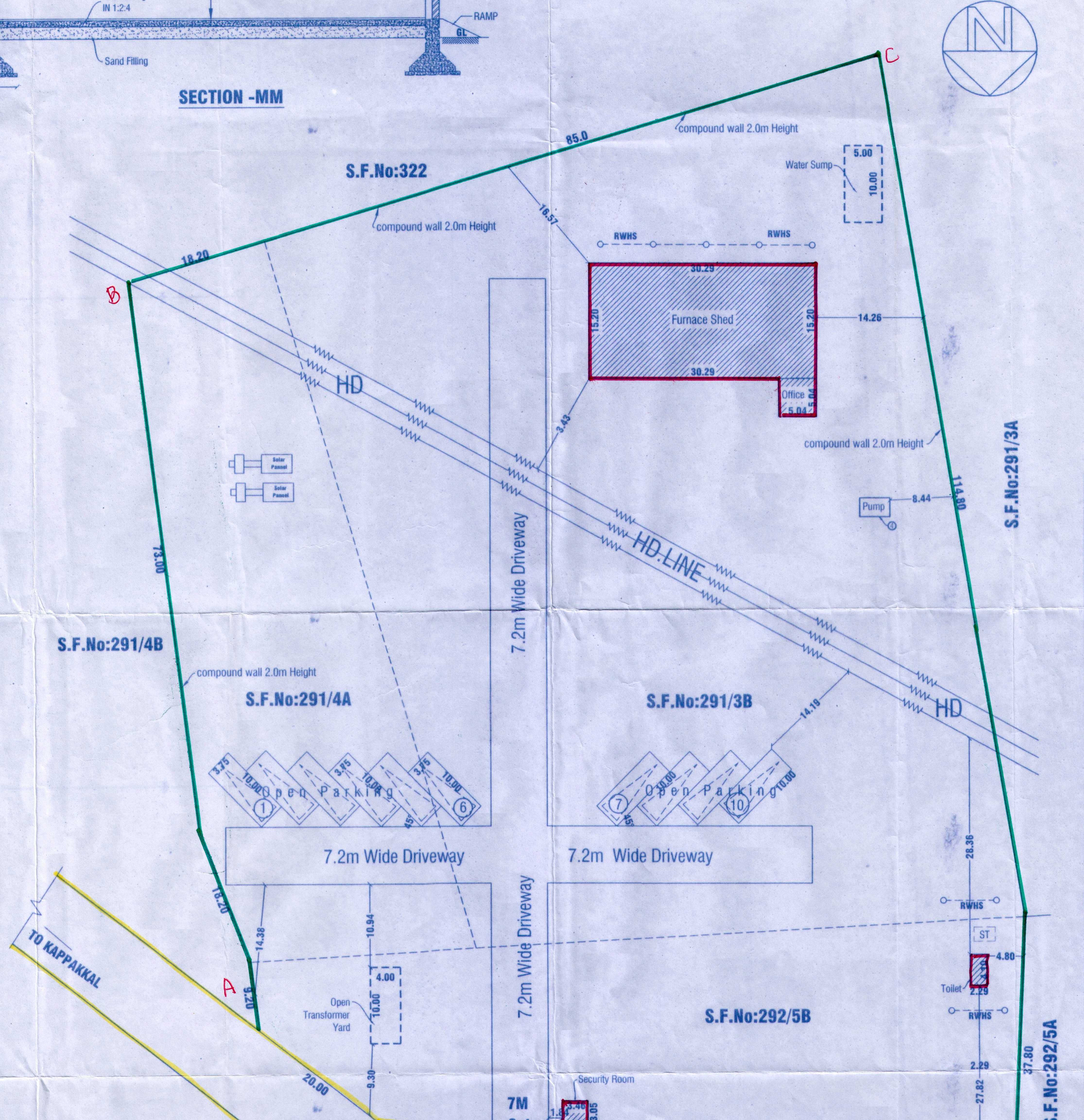


SEPTIC TANK & DISPERSION TRENCH DETAILS

SCALE- 1:100

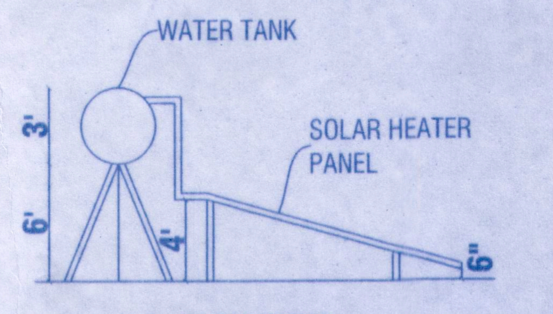


SECTION-AB

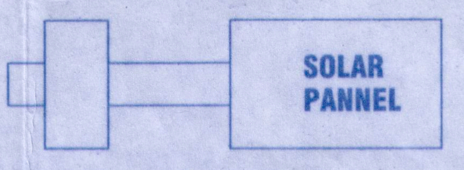


SITE PLAN

SCALE 1:400



SIDE VIEW



PLAN

SOLAR WATER HEATER

SCALE- 1:50

Color Index

Site Boundary	(green)
Proposed Building	(red)
Existing Road	(yellow)

Power Details

S.No.	Machineries Name	H.P.	Nos	Total H.P.
1	Transformer -1	8244.27	1	8244.27
2	Transformer -2	572.52	1	572.52
3	Induction Furnace	7633.59	1	7633.59
4	Pump	229.00	1	229.00
5	Lighting Load	28.63		28.63
	Total.HP			16708 hp

Schedule of Joineries

RS	Rolling Shutter	3.00 X 3.00
D	Door	0.90 X 2.10
D1	Door	0.76 X 2.10
W	Window	1.80 X 1.80
W1	Window	1.50 X 1.20
W2	Window	1.20 X 1.20
V	Ventilator	0.90 X 0.60

Area Details

Particulars	Area in m²
Total Area Of The Site	13200.00
Plinth Area Of The Pro. Furnace Shed & Office	485.81
Plinth Area Of The Pro. Toilet	9.92
Plinth Area Of The Pro. Security Room	10.55
Floor Space Index (505.34/13200)	0.04
Plot Coverage (505.34/13200)*100)	3.83
Open Parking (3.75 x 10.0 x 10 Nos.)	375.00

Applicant

(signature)

Engineer

(signature)
Er. R. KEERTHANA, D.C.E.,
Consulting Civil & Engineer
Licensed Building Surveyor
No.13,-1/8, Raju Street, HOSUR-635 109
HNTDA License No. 222/11-12
Cell : 9994920701, 9894154904.

Registered post with Acknowledgement

Form III

[See rule 5(a)]

NOTICE FOR THE REMOVAL OF UNAUTHORISED DEVELOPMENT CARRIED OUT WITHOUT PLANNING PERMISSION.

File No.863/2024 **Date:04.04.2024.**

Subject : Unauthorised Development at Krishnagiri District, Hosur – Krishnagiri District – Denkanikottai taluk – Thally panchayat union – Kalukondapalli villlage and panchayat – in Sf no. 287/2C, 291/1, 2A, 2B, 3A, 3B, 4A, 4B, 292/4A, 4B, 5A and 5B – Industrial building constructed with Ground floor + 1 Floor with a buildup area of 17119.22 Sqm – Notice under section 56(1) of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) – Issued – Reg.

Reference : 1. Notice-I issued on 28.03.2024, vide Roc no. 863/2024.

2. Site inspection made on 27.03.2024.

*****

Pursuant to the inspection carried out on 27.03.2024, it is found that an unauthorized development of Industrial building has been carried out in the premises at S.F.No. 287/2C, 291/1, 2A, 2B, 3A, 3B, 4A, 4B, 292/4A, 4B, 5A and 5B in Kalukondapalli village and panchayat, Thally Panchayat union, Denkanikottai taluk, Krishnagiri district without permission for development of building has been duly revoked. The photographs of the development taken during the site inspection are enclosed.

You are hereby required to restore the building to its condition before the said development took place by altering the building for front setback of 6.0m and side setback of 3.0m with 60 days from the date of receipt of this notice.

If the building has not been restored within the above period, appropriate action will be taken under sub-section (5) of section 56 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972), for demolition o f alternation of any building or works or

..2..

carrying out of any building or other operations as it may consider necessary, without any further notice. The cost incurred for demolition or alternation will be recovered from you.

You are also requested to discontinue the use of the building within 30days from the date of receipt of this notice.

If the owner/Occupier as not discontinued the use of land or building within the specified period, appropriate action under sub-section (2-A) of Section 56 of the said Act will be initiated by locking and sealing of the subject premises.

Deputy Director,
District Town and Country Planning,
Krishnagiri District, Hosur.

Encl.
photographs of the development
taken during the site inspection

To
M/s. Meenakshi udyog (India) Pvt Ltd,
Kalukondapalli village,
Uliveeranapalli to Kappakal road,
Denkanikottai tk,
Krishnagiri Dt - 635114.

Copy
1. The Block Development Officer,
   Thally Panchyat Union,
   Denkanikottai taluk,
   Krishnagiri District.
2. The President,
   Kalukondapalli village panchayat,
   Denkanikottai taluk,
   Krishnagiri District.

கலைஞர் 100
1924 - 2023

நகர் ஊரமைப்பு இயக்குநர் அலுவலகம்,
கோயம்பேடு, சென்னை - 600 107.

ந.க.எண்.6453/2024 /TCP7 நாள்.27.03. 2024

பொருள்: நகர் ஊரமைப்பு இயக்குநர் அலுவலகம், சென்னை-107 தேசிய பசுமை தீர்ப்பாய வழக்கு 56/2024(SZ) திரு அருண் குமார் சேர்மக்கனி மற்றும் 7 நபர்களால் தொடரப்பட்டது - 4வது பிரதிவாதியான நகர் ஊரமைப்பு இயக்குநர் அவர்கள் சார்பாக - ஆஜராக - தெரிவித்தல் தொடர்பாக.

பார்வை: பதிவாளர், தேசிய பசுமைத் தீர்ப்பாயம், சென்னை அவர்களின் அறிவிப்பு, நாள்.16.03.2024.

.....

மேற்காண் பொருள் தொடர்பாக பார்வையில் காணும் பதிவாளர், தேசிய பசுமைத் தீர்ப்பாயம், சென்னை அவர்களின் அறிவிப்பில், திரு அருண் குமார் சேர்மக்கனி மற்றும் 7 நபர்களால் தொடரப்பட்ட வழக்கு எண்.56/2024 (SZ)-ல் 4வது பிரதிவாதியாக நகர் ஊரமைப்பு இயக்குநர் அவர்கள் சேர்க்கப்பட்டு, 10.04.2024 அன்று முற்பகல் 10.30 மணியளவில் தேசிய பசுமைத் தீர்ப்பாயத்தில் உரிய ஆவணங்களுடன் ஆஜராகிட தெரிவிக்கப்பட்டுள்ளது.

மேலும், அவ்வறிப்புடன் பெறப்பட்ட புகார்/வழக்கு சுருக்கத்தில், 5வது பிரதிவாதியான திருவாளர்கள் மீனாட்சி உத்யோக் (இந்தியா) லிமிடெட், காலுகொண்டப்பள்ளி கிராமம், தேன்கனிக்கோட்டை வட்டம், கிருஷ்ணகிரி மாவட்டம் என்கிற இரும்பு உருட்டாலை மீதான விதி பாதிப்பு சம்மந்தமாக குறிப்பிடப்பட்டுள்ளது.

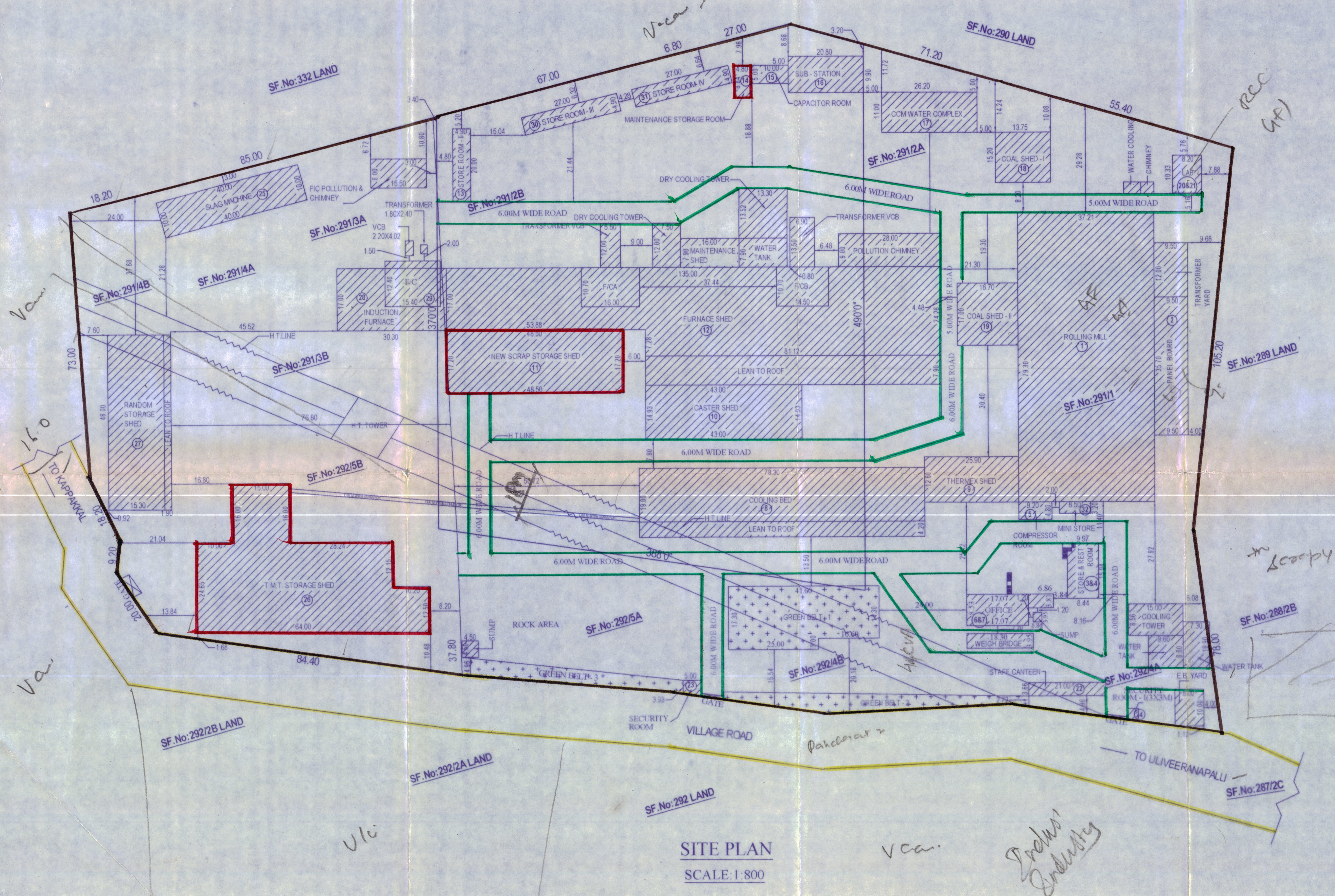
எனவே, 4வது பிரதிவாதியான நகர் ஊரமைப்பு இயக்குநர் அவர்கள் சார்பாக, தேசிய பசுமைத் தீர்ப்பாயத்தில், ஆஜராகிடுமாறும், அதற்கு முன்னர் இவ்வழக்கு சம்மந்தமான வழக்கறிஞர் திரு சண்முகநாதன், சென்னை அவர்களை தொடர்பு கொள்ளுமாறும், வழக்கு குறித்தான அறிக்கையினை தலைமை அலுவலகத்திற்கும் சமர்ப்பிக்குமாறும் தெரிவிக்கப்படுகிறது.

நகர் ஊரமைப்பு இயக்குநருக்காக

இணைப்பு
பார்வையில் காணும் அறிவிப்பு தொகுப்பு

பெறுநர்:
துணை இயக்குநர்,
மாவட்ட நகர் ஊரமைப்பு அலுவலம்,
கிருஷ்ணகிரி மாவட்டம்.

SITE PLAN SHOWING THE EXISTING & PROPOSED CONSTRUCTION OF FACTORY BUILDING IN THE PREMISES OF M/S. MEENAKSHI UDYOG (INDIA) PVT., LTD., IN S.F.Nos: 287/2C, 291/1, 291/2A, 291/2B, 291/3A, 291/3B, 291/4A, 291/4B, 292/4A, 292/4B, 292/5A & 292/5B AT KALUGONDAPALLI VILLAGE & PANCHAYAT, DENKANIKOTTAI TALUK , KRISHNAGIRI DIST.



SITE PLAN
SCALE:1:800

LIST OF TOTAL CONNECTED LOAD EXISTING				
S.No	DESCRIPTION	No.	KW	KVA
	ROLLING MILL DIVISION:-			
1	ROUGHING MILL	1	1200	1263
2	INTER MILL	1	930	979
3	CONTINUOUS MILL - 250KW	4	1000	1053
4	FLYING SHEAR	1	225	237
5	DC TAIL BREAKER	2	60	63
6	DC PINCH ROLL	2	60	63
7	TMT COOLING PUMP	1	120	126
8	ROTARY SHEAR	3	45	47
9	PUSHER	1	45	47
10	COLD SHEAR	1	18	19
11	BENDING MACHINE	2	22	23
12	EOT CRANES MILL	1	50	53
13	EOT CRANE BENDING YARD	1	50	53
	FURNACE DIVISION:-			
14	INDUCTION MELTING FURNACE - 2500KW	2	5000	5263
15	FURNACE PUMP HOUSE	1	79	83
16	COOLING TOWERS	1	28	29
17	BUNDLE PRESS	1	30	32
18	EOT CRANES	1	140	147
19	POLLUTION PLANT	1	75	79
	CCM DIVISION:-			
20	MOULD OSCILLATION	1	15	16
21	DISCHARGE ROLLER TABLE	1	15	16
22	POWER PACKS	1	25	26
23	PUMP HOUSE	1	75	79
24	WITHDRAWL UNIT	1	15	16
25	TOTAL PLANT LIGHTINING LOAD	1	80	84
		TOTAL LOAD	9402	9897
		TOTAL LOAD IN H.P	12620	

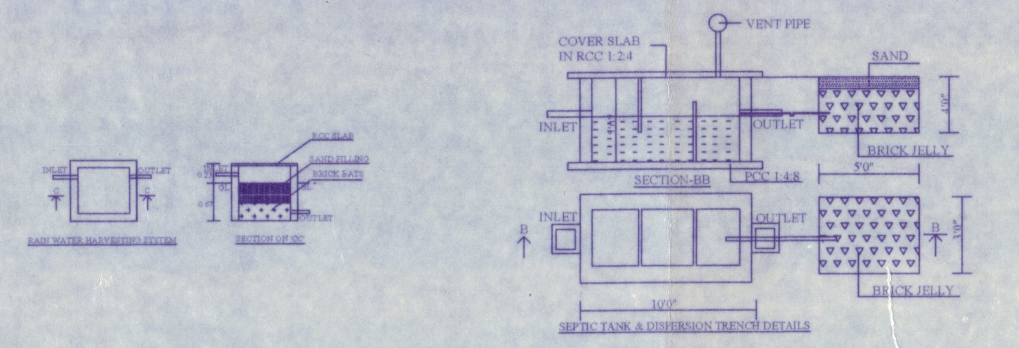
AREA STATEMENT - I		
S.No	DESCRIPTION	AREA IN ACRES
1	SF.No:287/2C	0.06175
2	SF.No:291/1	1.4573
3	SF.No:291/2A	2.9270
4	SF.No:291/2B	0.2223
5	SF.No:291/3A	1.8649
6	SF.No:291/3B	1.9266
7	SF.No:291/4A & 4B	0.6269
8	SF.No:292/4A	1.1486
9	SF.No:292/4B	0.9510
10	SF.No:292/5A	0.2223
11	SF.No:292/5B	0.7040
12	TOTAL AREA IN ACRES	12.1127
13	TOTAL AREA IN SQ.METER	49081.20
14	TOTAL AREA IN HECTARES	4.9039
15	GREEN BELT AREA IN HECTARES GREEN BELT - 1- 669.88 SQ.MTS. GREEN BELT - 2- 316.80 SQ.MTS. GREEN BELT - 3- 248.32 SQ.MTS.	0.1234

COLOR INDEX

ROAD	BOUNDARY
EXISTING	PROPOSAL
INTERNAL ROAD	

AREA STATEMENT - II			
S.No	DESCRIPTION	Remarks	AREA IN SQ.MTS
1	ROLLING MILL	GF GI sheet	2950.75
2	PANEL ROOM & TRANSFORMER YARD	GF GI sheet	453.15
3	STORE ROOM - I , G.F.,	RCC G+1	132.09
4	REST ROOM - I , F.F.,	RCC G+1	125.72
5	COMPRESSOR ROOM	A/c sheet GF	44.16
6	OFFICE ROOM , G.F.,	RCC G+1	171.75
7	REST ROOM - II, F.F.,	RCC G+1	145.61
8	COOLING BED	GF GI sheet	1487.70
9	THERMEX SHED	GF GI sheet	326.34
10	CASTER SHED	GF GI sheet	641.99
11	NEW SCRAP STORAGE SHED - PROPOSED	GF GI sheet	834.20
12	FURNACE SHED	A/c sheet GF	4341.60
13	STORE ROOM - II	A/c sheet GF	98.00
14	MAINTENANCE STORE ROOM - PROPOSED	GI sheet GF	42.43
15	CAPACITOR ROOM	GI sheet GF	50.00
16	SUB - STATION	OTS	205.92
17	CCM WATER COMPLEX	RCC G.F	288.20
18	COAL SHED - I	A/c sheet G.F	209.00
19	COAL SHED - II	GI sheet G.F	283.90
20	LAB , G.F.,	RCC G+1	84.71
21	LAB , F.F.,	RCC G+1	84.71
22	STAFF CANTEEN	GI sheet, G.F	76.86
23	SECURITY ROOM	RCC G.F	19.65
24	SECURITY ROOM - I	RCC G.F	9.00
25	SLAG MACHINE	GI sheet G.F	400.00
26	T.M.T. STORAGE SHED - PROPOSED	GI sheet, GF	1879.52
27	RANDOM STORAGE SHED	GI sheet GF	734.40
28	INDUCTION FURNACE	A/c sheet GF	515.10
29	INDUCTION FURNACE (R.C.C., ROOF)	RCC GF	190.96
30	STORE ROOM - III	A/c sheet G.F	132.30
31	STORE ROOM - IV	A/c sheet G.F	132.30
32	MINI STORE	GI sheet G.F	27.20
	TOTAL AREA		17119.22

APPLICANT



S.SURESH BABU, B.TECH(CIVIL),M.SC.,(R.E.V),A.I.V.,A.M.I.E.,MIITARB.
APPROVED VALUER A-17773
LICENSED BUILDING SURVEYOR
CONSULTING CIVIL ENGINEER
No.9/53-6,BALAJI COMPLEX,NEAR ASTC Depo,HOSUR-635109
Ph:04344-265984,Cell:9443365984

ENGINEER